



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Jan/202122/13

DATED: 04/02/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Jan/202122/13 dated 04/02/2022 of Norms Committee - VII for the year 2021-22 was held on 04/02/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	GEETA VERMA, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	NEO CORP INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018405000374AM13
RA File Number	562404000012 AM13
Licence No and Date	5610001452/03/01/2013
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	NEO CORP INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018405000380AM13
RA File Number	562404000035 AM13
Licence No and Date	5610001483/09/01/2013
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	3 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM REVIW00111411AM22
RA File Number	082404000043 AM16
Licence No and Date	0810135319/20/05/2015
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	4 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred

Party Name	VIKAS ECOTECH LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000460AM18
RA File Number	052404000437 AM18
Licence No and Date	0510404932/13/12/2017
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022: 1. Quantity of indigenous raw material to manufacture export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	5 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	PRECISION MOULDS AND DIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000490AM18
RA File Number	052404000477 AM18
Licence No and Date	0510405185/02/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	6 / NC/7/MEET/Jan/202122/13		
Case Status	Case Approved		
Party Name	SUPREME PETROCHEM LTD		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022		
HQ File Number	018705000580AM20		
RA File Number	039504001368 AM19		
Licence No and Date	0310828758/03/05/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity

COLOUR HIGH GLOSS HIGH IMPACT POLYSTYRENE	1500 MTS	STYRENE MONOMER	1287 MTS
		POLYBUTADIENE RUBBER	144.9 MTS
		STYRENE BUTADIENE COPOLYMER	72.45 MTS
		MINERAL OIL (LIQUID PARRAFIN)	32.85 MTS
		TITANIUM DIOXIDE	36.45 MTS
COLOUR MASTER BATCH (GENERAL PURPOSE GRADE)	450 MTS	STYRENE MONOMER	153 MTS
		MINERAL OIL (LIQUID PARRAFIN)	4.05 MTS
		TALC	294.75 MTS
		SYNTHETIC WAX	4.5 MTS
		ZINC STEARATE	3.15 MTS
STYRENE METHYL METHACRYLATE (INJECTION MOULDING GRADE)	250 MTS	STYRENE MONOMER	179.5 MTS
		METHYL METHACRYLATE	78.75 MTS
STYRENE METHYL METHACRYLATE (EXTRUSION GRADE)	250 MTS	STYRENE MONOMER	102.0 MTS
		METHYL METHACRYLATE	156.25 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	7 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	PIONEER POLYLEATHERS PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022

and Date	
HQ File Number	HQRNORM REVIW00152042AM22
RA File Number	052404000150 AM20
Licence No and Date	0510410908/12/06/2019
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	8 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GOLDEN ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000208AM20
RA File Number	332404000009 AM20
Licence No and Date	3310030559/28/06/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	9 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000487AM20
RA File Number	102404000072 AM20
Licence No and Date	1010060330/28/11/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	10 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000549AM20
RA File Number	052404000643 AM20
Licence No and Date	0510413270/09/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.12.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	11 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000559AM20
RA File Number	039504001028 AM20
Licence No and Date	0310834321/20/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	12 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GOLDEN ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000567AM20
RA File Number	332404000029 AM20
Licence No and Date	3310030646/21/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided	

to defer the case. (Reminder letter to be issued on 08.02.2022).

Case No.	13 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	WACKER METROARK CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000625AM20
RA File Number	022404000198 AM20
Licence No and Date	0210209810/02/03/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.	

Case No.	14 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AUTOMARK TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000659AM21
RA File Number	502404000008 AM20
Licence No and Date	5010002676/13/04/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of application has been received and refer to technical expert (Consultant 1) for examination and deferred the case.	

Case No.	15 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000718AM21
RA File Number	052404000778 AM20
Licence No and Date	0510414173/15/05/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided	

to defer the case. (Reminder letter to be issued on 08.02.2022).

Case No.	16 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	WACKER METROARK CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000766AM21
RA File Number	022404000035 AM21
Licence No and Date	0210209947/02/07/2020
Norms Committee Decision: The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.	

Case No.	17 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000794AM21
RA File Number	072404000107 AM21
Licence No and Date	0710116818/30/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	18 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MARUTI TECHNO RUBBER PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000798AM21
RA File Number	052404000206 AM21
Licence No and Date	0510414805/31/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	19 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000808AM21
RA File Number	022404000055 AM21
Licence No and Date	0210210033/13/08/2020
Norms Committee Decision: The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.	

Case No.	20 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000811AM21
RA File Number	072404000120 AM21
Licence No and Date	0710116891/17/08/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	21 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000812AM21
RA File Number	022404000062 AM21
Licence No and Date	0210210055/24/08/2020
Norms Committee Decision: The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.	

Case No.	22 / NC/7/MEET/Jan/202122/13
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Case Status	Case Deferred
Party Name	SPERENE COMPOUNDING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000851AM21
RA File Number	052404000293 AM21
Licence No and Date	0510415242/17/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	23 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000856AM21
RA File Number	052404000281 AM21
Licence No and Date	0510415278/22/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	24 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	STRAW EXPRESS LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000857AM21
RA File Number	039504000388 AM21
Licence No and Date	0310838439/24/09/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	25 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred

Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000862AM21
RA File Number	039504000254 AM21
Licence No and Date	0310838473/25/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	26 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AUTOMARK TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000866AM21
RA File Number	502404000004 AM21
Licence No and Date	5010002733/28/09/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	27 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000876AM21
RA File Number	132404000040 AM21
Licence No and Date	1310049691/01/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	28 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022

and Date	
HQ File Number	018705000875AM21
RA File Number	022404000088 AM21
Licence No and Date	0210210145/06/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.	

Case No.	29 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000878AM21
RA File Number	039404000813 AM20
Licence No and Date	0310838778/07/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	30 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000879AM21
RA File Number	039404000814 AM20
Licence No and Date	0310838779/07/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	31 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000877AM21

RA File Number	039404000742 AM20
Licence No and Date	0310838776/07/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	32 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	EM TECHNIK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000881AM21
RA File Number	318304000076 AM21
Licence No and Date	3110067878/09/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	33 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ASTRAL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000890AM21
RA File Number	082404000235 AM21
Licence No and Date	0810148789/13/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.11.202.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	34 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000891AM21
RA File Number	039504000432 AM21
Licence No and Date	0310838879/14/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).

Case No.	35 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000902AM21
RA File Number	062404000051 AM21
Licence No and Date	0610039656/22/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).

Case No.	36 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000904AM21
RA File Number	022404000096 AM21
Licence No and Date	0210210180/22/10/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to remind C&PC to expedite the comments and deferred the case.

Case No.	37 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GRP LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000911AM21
RA File Number	039404000574 AM21
Licence No and Date	0310839212/29/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).

Case No.	38 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SUNLEX FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000929AM21
RA File Number	242404000047 AM21
Licence No and Date	2410043326/19/11/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	39 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	K K POLYCOLOR ASIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	018705000930AM21
RA File Number	022404000160 AM20
Licence No and Date	0210210234/19/11/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	40 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	B R SPECIALITIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00054665AM21
RA File Number	33AA04001961 AM21
Licence No and Date	3311000050/04/01/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been	

received and refer to the technical expert (consultant 1) for examination of case.

Case No.	41 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SYNTHETIC PACKERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00056841AM21
RA File Number	07AA04006520 AM21
Licence No and Date	0711000222/07/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	42 / NC/7/MEET/Jan/202122/13		
Case Status	Case Approved		
Party Name	MARUTI TECHNO RUBBER PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022		
HQ File Number	HQRNORM APPLY 00058503AM21		
RA File Number	05AA04021351 AM21		
Licence No and Date	0511000675/08/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Hydrophilic Swell Tape/ Bar made of TPE Compound (Good swelling properties)	25,000 Kg	TPE Compound (Dry Flex)	20,400 Kg
		Acrylic Polymer Water Retaining Agent	5,100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	43 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00060866AM21
RA File Number	08AA04006475 AM21
Licence No and Date	0811000370/12/01/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant 1) for examination of case.	

Case No.	44 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00060855AM21
RA File Number	08AA04005448 AM21
Licence No and Date	0811000268/12/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).	

Case No.	45 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	ALASKA MULTI POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00063188AM21
RA File Number	05AA04024224 AM21
Licence No and Date	0511000806/15/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	46 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00034799AM22
RA File Number	34AA04000962 AM22

Licence No and Date	3411000538/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	47 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	INJECTOPLAST PVT.LTD
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00037079AM22
RA File Number	06AA04003211 AM21
Licence No and Date	0611000378/10/05/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	48 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00099435AM22
RA File Number	34AA04000996 AM22
Licence No and Date	3411000627/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	49 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00100037AM22
RA File Number	03AA04033055 AM21
Licence No and Date	0311004056/25/05/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

S.No.	Name of Export Item	Quantity (MT)	Name of Import Item	Quantity required for 100 MT. of export product
1.	Passenger Car Radial (PCR) , Utility Vehicle Radial Tyres (UVR)	6,000.0	1.Natural Rubber	20.760
			2.Bromobutyl Rubber	2.313
			3.. Nylon Tyre Cord Fabric (Dipped)	0.834
			4.Polyester Tyre Chord	3.655
			5.. Carbon Black	25.639
			6. Synthetic Resin	0.862
			7..Micro Crystalline Wax	0.356
			8.Rubber Chemicals, Retarders	0.107
			9..structural	0.283
			10. Adhesive Agent	0.035
			11. Hydrocarbon Tackifier	0.301
			12. Resorcinol-formaldehyde resin	0.046
			13 Monobond 680 c	0.041
			14. Steel tyre chord	6.630

	15..Synthetic Rubber SBR 1502	8.971
	16. Synthetic Rubber PBR.	6.957
	17. Synthetic Rubber SBR 1723	3.976
	18. isoprene Rubber	0.681
	19. Insoluble Sulphur	0.834
	20.Silicon Dioxide.	2.543
	21.. Synthetic Rubber SSBR	3.822
	22. Sulphur Silane	0.210
	23. Hydrocarbon Resin	0.218
	24.butyl rubber	1.089
	25..Liquid Isoprene	0.034
	26. Rubber Chemicals, Antioxidants	1.081
	27.Rubber Chemicals, Accelerators.	0.666

Note : 1. There should be a value cap on rubber chemicals (Antioxidant , Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	50 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00104534AM22
RA File Number	03AA04033115 AM21
Licence No and Date	0311004193/01/06/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity recommended for 100 M. of export item
Automobile Tyres Reinforced with Nylon Tyre Cord Fabric (2/3 Wheeler, Farm)	6,000 MT	Natural Rubber	13.979 MT
		Bromo butyl Rubber	0.195 MT
		Synthetic Rubber SBR 1502	8.021 MT
		Synthetic Rubber SBR 1723	9.194 MT
		Synthetic Rubber SBR1739	0.403 MT
		Synthetic Rubber SBR1712	3.633 MT
		Styrene Butadiene Copolymer	0.085 MT
		Synthetic Rubber PBR	9.889 MT
		Synthetic Rubber SSBR	0.093 MT
		Nylon Tyre Cord Fabric – Dipped	6.439 MT
		Polyester Tyre cord fabric dipped	0.149 MT
		Carbon Black	25.799 MT

		Hydrocarbon tackifier Resin	0.687 MT
		Micro Crystalline Wax	0.518 MT
		Rubber Chemicals – Retarders	0.057MT
		Structol	0.116 MT
		Misc Chemicals	2.585 MT
		Rubber Chemicals Antioxidant	1.000 MT
		Rubber Chemicals Accelerator s	0.464 MT
		Insoluble Sulphur	o.327 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00110893AM22
RA File Number	34AA04002178 AM22
Licence No and Date	3411000715/09/06/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 08.02.2022).

Case No.	52 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00145632AM22

RA File Number	31AA04021821 AM22
Licence No and Date	3111000472/23/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022: 1. Material balance between import and export taking wastage and solid content of coating into consideration. 2. Net content of PET and PVC film in export. 3. Justification for wastage and wastage at each stage of manufacturing. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	53 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00147232AM22
RA File Number	34AA04005749 AM22
Licence No and Date	3411000897/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	54 / NC/7/MEET/Jan/202122/13				
Case Status	Case Approved				
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022				
HQ File Number	HQRNORM APPLY 00148784AM22				
RA File Number	03AA04049560 AM22				
Licence No and Date	0311005686/28/07/2021				
Norms Committee Decision:					
The committee considered the case as per agenda and decided to ratify the norms as under:-					
	Export Item	Qty	S.No.	Description	Qty.

S.No.					
1	RUBBER COMPOUNDED SHEETS (Using Synthetic Rubber content 50.9%) (Total Quantity to be exported 10,00,000 kgs)	1 Kg	1 2 3 4 5 6 7 8 9 10 11 12 13 14	SYNTHETIC RUBBER SBR-1502 CHOLOROPRENE RUBBER BUTADIENE RUBBER (PBR) EPDM RUBBER ZINC OXIDE TITANIUM DI-OXIDE RUBBER PROCESSING OIL BONDING AGENT SI - 69 ACCELERATORS RETARDER PVI ANTIOXIDANTS PIGMENT COLOUR GUM ROSIN STEARIC ACID	0.340 0.115 0.055 0.055 0.025 0.025 0.035 0.015 0.017 0.007 0.012 0.003 0.010 0.013

Note: There will be value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved

Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00148872AM22
RA File Number	03AA04049788 AM22
Licence No and Date	0311005691/28/07/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

S.No.	Export Item	Qty	S.No.	Description	Qty.
1	RUBBER COMPOUNDED SHEETS (using natural and synthetic Rubber content 45.4%) (Total Quantity to be exported 10,00,000 kgs)	1 Kg	1	NATURAL RUBBER	0.042
			2	NATURAL RUBBER RSS 3	0.082
			3	EPDM RUBBER	0.200
			4	SYNTHETIC RUBBER SBR - SERIES 1500	0.180
			5	CARBON BLACK	0.120
			6	ZINC OXIDE	0.024
			7	ANTIOXIDANT	0.008
			8	ACCELERATORS	0.008
			9	TITANIUM DI-OXIDE	0.025

Note: There will be value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No.	56 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	KWIK PATCH PRIVATE LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022

and Date	
HQ File Number	HQRNORM APPLY 00149241AM22
RA File Number	04AA04013496 AM22
Licence No and Date	0411001199/28/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022 1. Manufacturing process indicating stage wise wastage of Raw materials. 2. Calculation for the requirement of all the raw materials (both imported and indigenous), indicating net import content and wastage separately for the manufacture of export item. 3. Specification of all the Import items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/7/MEET/Jan/202122/13
Case Status	Case Withdrawn
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00150877AM22
RA File Number	05AA04062812 AM22
Licence No and Date	0511003911/30/07/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC V . Hence, The committee decided to transfer the case to NC V.	

Case No.	58 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	MOTHERSON SUMI SYSTEMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00154087AM22
RA File Number	05AA04067722 AM22
Licence No and Date	0511003996/04/08/2021
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant III) for examination of case.

Case No.	59 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	VINYL TUBOS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00154880AM22
RA File Number	05AA04062009 AM22
Licence No and Date	0511004024/05/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Justification for wastage 26.8 % indicating wastage at each stage of manufacturing.
2. Details of indigenous input with quantity.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	60 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00155788AM22
RA File Number	34AA04005631 AM22
Licence No and Date	3411000949/06/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Flexi Tanks/Flexi Bags/ Plastic Flexible Tanks(Flexi Tanks/Flexi Bags/	2000.0 Numbers (NOS)	PP Granules	24,750.0 Kg
		Granules of Material Used for Lamination/Coating(LDPE/LLDPE)	44,415.0 Kg

Plastic Flexible Tanks- (Content of PP Granules- 22500 KGS, LDPE/LLDPE-42300 KGS. Flexitank Valves- 4000 Nos, Flexitank Backing Board-2000 Nos, M.S.Square Tube- 70000 KGS))		Flexitank Valves	Net to Net
		Flexitank Backing Board	Net to Net
		M.S. Square Tube	Net to Net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	61 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00190007AM22
RA File Number	03AA04097467 AM22
Licence No and Date	0311007100/21/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 10% wastage as under:-

Export Item	Quantity	Import item	Quantity
Flexible Packaging Material of Multilayer Film(1) 58063.636 KGS 2) 132027.273 KGS, 3) 65290.909 KGS 4) 24490.909 KGS, 5)6190.909 KGS 6)9300.00 KGS, 7)190.909 KGS, 8) 354.545 KGS 9) 4090.909 KGS)	300000.0 Kg	Low Density Polyethylene Granules (LDPE)(Film Grade	63870.0 Kg
		Linear Low Density Polyethylene Granules (LLDPE) (Film Grade)	145230 Kg
		Metallocene Linear Low Density Polyethylene Granules (MLLDPE)	71820 Kg

		Polyamide Nylon Chips	26940 Kg
		TIE Layer Adhesive Resin (BONDYRAM) (Malic Anhydride Mod (MLLDPE)))	6810 Kg
		Ethylene Vinyl Alcohol Copolymer (EVAL/EVOH)	10230
		PET Flakes Chips - Polyethylene Terephthalate	210
		Antistatic/AB Additives	390
		Master Batch (Colour)	4500
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	62 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	AVIGIRI URETHANE & RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00189771AM22
RA File Number	07AA04031826 AM22
Licence No and Date	0711001955/21/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022: 1. Manufacturing process with stage wise wastage of raw materials both imported and indigenous items. 2. Complete details with application and drawing of Export item. 3. Calculation for requirement of both imported and indigenous items for the manufacture of Export item, indicating wastage separately	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	63 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	UFLEX LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00192340AM22
RA File Number	05AA04083804 AM22
Licence No and Date	0511004908/24/09/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Manufacturing process in detail indicating wastage at each stage of manufacturing.
2. Justification for 15 % wastage.
3. Specification and catalogue of import item No. 4
4. Thickness aluminum foil and commercial value of work generated.
5. % solid content of liquid adhesive.
6. Material Balance between import and export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00195375AM22
RA File Number	34AA04007741 AM22
Licence No and Date	3411001181/27/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.

Case No.	65 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	PRASAD MEDI TECH
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00197418AM22
RA File Number	03AA04098015 AM22
Licence No and Date	0311007347/29/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with wastage 2% as under:-

Export Item	Quantity	Import item	Quantity
Euro Head Caps (Net Weight of Import Item LDPE Granules Kgs. 400000 KGS)	7.6923077 Numbers (NOS)	LDPE Granules	408000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	SINGHAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00198745AM22
RA File Number	08AA04030959 AM22
Licence No and Date	0811002752/30/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
PE Sheet/ Plastic	60,0000.0 Kgs	LLDPE Granules	315000.0 Kgs

Sheet(Net Content in the export product 300000 KGS of LLDPE Granules, 180000 KGS of LDPE Granules and 120000 KGS of HDPE Granules)		LDPE Granules	189000.0 Kgs
		HDPE Granules	126000.0 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	67 / NC/7/MEET/Jan/202122/13		
Case Status	Case Approved		
Party Name	ALISHA TORRENT CLOSURES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022		
HQ File Number	HQRNORM APPLY 00199036AM22		
RA File Number	05AA04087211 AM22		
Licence No and Date	0511005097/30/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 0.48% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PLASTIC CLOSURES(25000 kg)	5000000.0 Numbers (NOS)	POLYETHYLENE RESIN	25122.0 Kgs
PLASTIC CLOSURES(170000 KG)	2.0E7 Numbers (NOS)	POLYETHYLENE RESIN	170829.0 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	68 / NC/7/MEET/Jan/202122/13		
Case Status	Case Approved		
Party Name	BALKRISHNA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022		
HQ File Number	HQRNORM APPLY 00199312AM22		
RA File Number	03AA040105363 AM22		
Licence No and	0311007393/01/10/2021		

Date				
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the norms as under:-				
Export Item	Qty.	S.No.	Description	Qty.
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, A. Bias – Nylon (Total Quantity to be exported 5,576,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.406
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	26.572
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.075
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.501
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	9.458
		6	CARBON BLACK	27.536
		7	NYLON TYRE CORD FABRIC (DIPPED)	6.885
		8	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.097
		9	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.405
		10	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.472
		11	RUBBER CHEMICAL :ANTIOXIDANTS	0.935
		12	RUBBER CHEMICAL :ACCELERATOR	0.521

		13	RUBBER CHEMICAL :RETARDERS	0.088
		14	ZINC OXIDE	1.768
		15	STEARIC ACID	1.063
		16	MICROCRYSTALLINE PETROLEUM WAX	0.827
		17	PRECIPITATED SILICA	0.003
		18	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.296
		19	PHENOLIC TACKIFIER RESIN	0.230
		20	INSOLUBLE SULPHUR	0.134
		21	PROCESSING ADDITIVES	0.560
		22	HOMOGENIZING AGENT	0.005
		23	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		24	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		25	BLADDERS (Qty. in Nos.)	0.020
		26	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	69 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00202035AM22
RA File Number	03AA040105572 AM22
Licence No and Date	0311007453/04/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty
New Pneumatic Tyres of Rubber, of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 8,000,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.391
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.672
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.837
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.131
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.723
		6	CARBON BLACK	29.579
		7	NYLON TYRE CORD FABRIC (DIPPED)	1.969
		8	RUBBERISED TEXTILE FABRIC NYLON	0.053

			CHAFER FABRIC (DIPPED)	
		9	POLYESTER TYRE CORD FABRIC (DIPPED)	3.082
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.878
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		12	RUBBER CHEMICAL :ANTIOXIDANTS	1.346
		13	RUBBER CHEMICAL :ACCELERATOR	0.681
		14	RUBBER CHEMICAL :RETARDERS	0.124
		15	ZINC OXIDE	1.784
		16	STEARIC ACID	0.884
		17	MICROCRYSTALLINE PETROLEUM WAX	0.877
		18	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.035
		19	PHENOLIC TACKIFIER RESIN	0.636
		20	INSOLUBLE SULPHUR	0.330
		21	PROCESSING ADDITIVES	0.513
		22	HOMOGENIZING AGENT	0.429

		23	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		24	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		25	BLADDERS (Qty. in Nos.)	0.020
		26	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II..

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	70 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00202036AM22
RA File Number	03AA040105543 AM22
Licence No and Date	0311007454/04/10/2021

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S.No.	Description	Qty.
New Pneumatic Tyres of Rubber, of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester.	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.391
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.672
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.837

(Total Quantity to be exported 8,000,000.00 kgs)	4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.131
	5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.723
	6	CARBON BLACK	29.579
	7	NYLON TYRE CORD FABRIC (DIPPED)	1.969
	8	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.053
	9	POLYESTER TYRE CORD FABRIC (DIPPED)	3.082
	10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.878
	11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
	12	RUBBER CHEMICAL :ANTIOXIDANTS	1.346
	13	RUBBER CHEMICAL :ACCELERATOR	0.681
	14	RUBBER CHEMICAL :RETARDERS	0.124
	15	ZINC OXIDE	1.784
	16	STEARIC ACID	0.884
	17	MICROCRYSTALLINE PETROLEUM WAX	0.877
	18	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT	4.035

			OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	
		19	PHENOLIC TACKIFIER RESIN	0.636
		20	INSOLUBLE SULPHUR	0.330
		21	PROCESSING ADDITIVES	0.513
		22	HOMOGENIZING AGENT	0.429
		23	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
		24	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
		25	BLADDERS (Qty. in Nos.)	0.020
		26	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CALIBRE SPECIALTY ELASTOMERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00201947AM22
RA File Number	05AA04085280 AM22
Licence No and Date	0511005174/04/10/2021
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the hard copy of the application has been received and refer to the technical expert (consultant III) for examination of case.

Case No.	72 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	VACTECH COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00202994AM22
RA File Number	52AA04016652 AM22
Licence No and Date	5211001401/05/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Generic description of export product with photograph.
2. Net content of each imported input in export.
3. Detail of indigenous input with quantity.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	73 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00203178AM22
RA File Number	05AA04088530 AM22
Licence No and Date	0511005202/05/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Why wastage is different for different raw material since it is in mixing form.
2. Exact name of antioxidant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to

defer the case

Case No.	74 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00203507AM22
RA File Number	05AA04088543 AM22
Licence No and Date	0511005221/05/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Why wastage is different for different raw material since it is in mixing form.
2. Exact name of antioxidant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	75 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	WIN-TEL SURFACES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00203571AM22
RA File Number	24AA04011335 AM22
Licence No and Date	2411000976/05/10/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Net weight of export thickness wise.
2. GSM and thickness of import item no. 7, 8, 9.
3. Justification for 18% wastage and 25% wastage.
4. Material balance between import and export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued

on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	76 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00220088AM22
RA File Number	07AA04034095 AM22
Licence No and Date	0711002179/21/10/2021

Norms Committee Decision:

. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Detail of indigenous input with quantity for entire export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	77 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00221572AM22
RA File Number	05AA04092919 AM22
Licence No and Date	0511005567/22/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Why wastage is different for different raw material since it is in mixing form.
2. Exact name of antioxidant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to

defer the case

Case No.	78 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	GUARNIFLON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00227578AM22
RA File Number	03AA040108970 AM22
Licence No and Date	0311007968/27/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
PTFE EXTRUDED ROD	73000.0 Kgs	PTFE POWDER	74460.0 Kgs
PTFE EXTRUDED TUBE AND PTFE MOLDED BILLET	117000.0 Kgs	PTFE POWDER	119340.0 Kgs
PTFE MOLDED SHEET AND PTFE SKIVED SHEET	187000.0 Kgs	PTFE POWDER	190740.0 Kgs
PTFE SKIVED TAPE	15000.0 Kgs	PTFE POWDER	15300.0 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	79 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	BIHANI MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00311241AM22
RA File Number	05AX04000507 AM22
Licence No and Date	0511007761/07/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2.5% wastage as under:-

Export Item	Quantity	Import item	Quantity
Zero Halogen Flame Retardant Compound(Zero Halogen Flame Retardant Compound)	300000.0 Kgs	Ethylene Vinyl Acetate (EVA) Co-Polymer	76875.0 Kgs
		Linear Low Density Polyethylene Granules (LLDPE Granules)	30750.0 Kgs
		Aluminium Hydroxide	166050.0 Kgs
		Modified LLDPE	24600.0 Kgs
		Calcium Carbonate Cal	9225.0 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	TIME TECHNOPLAST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00313282AM22
RA File Number	03AX04000539 AM22
Licence No and Date	0311010305/10/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Complete specification of export product.
2. Net weight of export product.
3. Net weight FRP and in export.
4. Details of indigenous input with quantity.

5. Complete specification of metal insert and safety valve.
6. % wastage claimed
7. Material balance between import and export in term of wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	81 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	ORSON RESINS AND COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00315759AM22
RA File Number	03AX04000654 AM22
Licence No and Date	0311010384/12/01/2022

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
Unsaturated Polyester Resin	250,000 Kg	Phthalic Anhydride	74,425 Kg
		Maleic Anhydride	78,675 Kg
		Propylene Glycol	62,075 Kg
		Styrene Monomer	59,650 Kg
		Other Additives	175 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved

Party Name	PLASMIX PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022		
HQ File Number	HQRNORM APPLY 00317733AM22		
RA File Number	07AX04000129 AM22		
Licence No and Date	0711002877/13/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 1% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PP CORRUGATED SHEET(PP CORRUGATED SHEET)	45500.0 Kgs	POLYPROPYLENE - HOMO POLYMER	46000.0 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	83 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00316975AM22
RA File Number	03AX04000092 AM22
Licence No and Date	0311010452/13/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	84 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00317002AM22
RA File Number	03AX04000094 AM22
Licence No and Date	0311010473/13/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case

Case No.	85 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00317005AM22
RA File Number	03AX04000091 AM22
Licence No and Date	0311010477/13/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	86 / NC/7/MEET/Jan/202122/13		
Case Status	Case Approved		
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022		
HQ File Number	HQRNORM APPLY 00317036AM22		
RA File Number	03AX04000087 AM22		
Licence No and Date	0311010485/13/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyethylene Compound Grade SC0699 (With EVA)	50.0 MTS	LLDPE Granules	46.5 MTS
		Ethyl Vinyl Acetate	3.75 MTS
		Antioxidant	0.75 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	87 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred

Party Name	WACKER METROARK CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00318586AM22
RA File Number	02AX04000064 AM22
Licence No and Date	0211001805/14/01/2022
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	88 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00318587AM22
RA File Number	03AX04000672 AM22
Licence No and Date	0311010528/14/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022: 1. Net weight of export product. 2. Thickness of export product. 3. Net weight of PVC compound used in export product on 100 KG basis. 4. Composition of PVC compound in total composite weight of export. 5. Area, thickness and GSM of import item no. 1,3. 6. Catalogue of import item no. 6,7 and 18. 7. Material balance in weight terms between import and export. 8. Wastage details. 9. Complete technical details as per APP 4E. 10. Specific name of import wherever generic name is given. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	89 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	SAMARO GLOBAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00318589AM22
RA File Number	03AX04000673 AM22
Licence No and Date	0311010529/14/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Net weight of export product.
2. Thickness of export product.
3. Net weight of PVC compound used in export product on 100 KG basis.
4. Composition of PVC compound in total composite weight of export.
5. Area, thickness and GSM of import item no. 1,3.
6. Catalogue of import item no. 6,7 and 18.
7. Material balance in weight terms between import and export.
8. Wastage details.
9. Complete technical details as per APP 4E.
10. Specific name of import wherever generic name is given.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	90 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00321042AM22
RA File Number	03AX04000580 AM22
Licence No and Date	0311010586/17/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case

Case No.	91 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	BAGLA POLIFILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00322904AM22
RA File Number	05AX04000560 AM22
Licence No and Date	0511008030/18/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
POLYOLEFIN SHRINK FILM(POLYOLEFIN SHRINK FILM) (with 20% P.P. Copolymer)	500000.0 Kg	POLYETHYLENE RESIN	420000.0 Kgs
		PROPYLENE COPOLYMER	105000.0 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	92 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	BAGLA POLIFILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00322907AM22
RA File Number	05AX04000562 AM22
Licence No and Date	0511008031/18/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
POLYOLEFIN SHRINK FILM(POLYOLEFIN SHRINK FILM)(Containing with 20% P.P. Copolymer)	100000.0 Kgs	ENABLE 2010 MA (ETHYLENE-ALPHA-OLEFIN COPOLYMERS)	84000.0 Kgs
		PROPYLENE COPOLYMER	21000.0 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	93 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	KKALPANA INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00322516AM22
RA File Number	03AA04013373 AM22
Licence No and Date	0311010621/18/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022: 1. Details of indigenous input with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	94 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	JAYSHRI PROPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00322779AM22
RA File Number	08AX04000253 AM22
Licence No and Date	0811003803/18/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following	

deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022:

1. Generic name of import item No.3 with catalogue.

2. Justification for 10% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	95 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	NUMAKERS ASIA LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00322851AM22
RA File Number	52AX04000020 AM22
Licence No and Date	5211001887/18/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	96 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	HARTEX RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00323599AM22
RA File Number	09AX04000007 AM22
Licence No and Date	0911002341/19/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 08.02.2022. Hence, the Committee decided to defer the case	

Case No.	97 / NC/7/MEET/Jan/202122/13
Case Status	Case Approved
Party Name	JYOTI PLASTIC WORKS P LTD
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00324885AM22
RA File Number	03AX04000806 AM22
Licence No and	0311010728/20/01/2022

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Articles made of PVC(Articles made of PVC Net Content: PVC Granules/Resins (Suspension Grade):32727.270 KGS)	32727.0 Kgs	PVC Granules/Resins (Suspension Grade)	34363.63 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	98 / NC/7/MEET/Jan/202122/13		
Case Status	Case Approved		
Party Name	VSK INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022		
HQ File Number	HQRNORM APPLY 00325412AM22		
RA File Number	03AX04000762 AM22		
Licence No and Date	0311010739/20/01/2022		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as applied with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Self Adhesive film roll(Self Adhesive film roll)	95000.0 Kgs	LLDPE GRANULES	60000.0 Kgs
		LDPE GRANULES	40000.0 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	99 / NC/7/MEET/Jan/202122/13
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Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00326432AM22
RA File Number	03AX04000863 AM22
Licence No and Date	0311010766/21/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022: 1. Net weight of export product. 2. Material balance between import and export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	100 / NC/7/MEET/Jan/202122/13
Case Status	Case Deferred
Party Name	INTERNATIONAL CONVEYORS LTD.
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202122/ 13 and 04/02/2022
HQ File Number	HQRNORM APPLY 00326434AM22
RA File Number	03AX04000888 AM22
Licence No and Date	0311010767/21/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/201-22/13 dated 04.02.2022: 1. Net weight of export product. 2. Material balance between import and export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 05.02.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	